

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CAs No.180/2017, 188/2017 & 189/2017  
IN  
CP (IB) No. 98/Chd/CHD/2017**

**In the matter of:**

BCL Homes Ltd.

...Petitioner/Applicant.

Present: Mr.Anand Chhibbar, Sr.Advocate with Mr.Gaurav Mankotia, Advocate and Mr. G.S. Sarin and Mr. Jalesh Grover, Practising Company Secretaries for the petitioner.  
Mr. Yash Pal Gupta, Advocate for the interveners.  
Mr. Rakesh Gupta and Mr. Puneet Jain, Advocates for Canara Bank.  
Mr. Rajneesh Malhora, Advocate for some home buyers.  
Mr. Pradeep Sharma, Advocate for six home buyers.  
Mr. Nahush Jain, Mr. Arora Vishwas Kumar and Mr. Dhawal Partap Singh Ahluwalia, Advocates for interveners in CA No.189/2017.  
Mr. D.K.Singal and Mr. Rahul Garg, Advocates for 52 interveners.

Mr Arora Vishwas Kumar, Advocate filed tabulated information  
incompliance with the previous order.

The petitioner has also filed additional documents and it is stated  
that with regard to entry made in the books of accounts relating to the sale  
transaction dated 31.08.2017 for which the sale deed was registered on  
01.09.2017 is already on record.

Arguments heard. Reserved.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

November 20, 2017  
Subbu